

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 376
ANSWERED ON FRIDAY, JULY 11, 2014/
ASHADHA 20, 1936 (SAKA)**

CORPORATE GOVERNANCE

QUESTION

376. SHRI BAIJAYANT JAY PANDA:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the Government proposes to come out with a specific policy for corporate governance to strengthen the transparency in the corporate sector;**
- (b) if so, the details thereof along with the time-frame, if any, fixed in this regard;**
- (c) the main recommendations of the report of the Committee constituted by the Government on corporate governance;**
- (d) whether the Government has accepted the recommendations of the Committee and if so, the details thereof along with the implementation status of such accepted recommendations; and**
- (e) the details of the companies that comply with the MCA reporting norms in conformity to the Extensible Business Reporting Language (XBRL) norms?**

ANSWER

**THE MINISTER OF STATE
IN THE MINISTRY OF CORPORATE AFFAIRS**

(SMT. NIRMALA SITHARAMAN)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्रीमती निर्मला सीतारमण)

(a) to (d):- The Companies Act 2013 and Rules made thereunder contain essential features of corporate governance which are to be compulsorily adopted by companies/specified classes of companies. Besides, stricter norms for corporate governance are also prescribed by SEBI for the listed companies by way of the listing agreement. The policy document prepared by the Committee was examined in the Ministry and it was noted that almost all the policy elements considered by the Committee on Corporate Governance (Adi Godrej Committee)

stand incorporated in the Companies Act, 2013 which was enacted a little after the submission of the report of the Committee

(e):- Government has prescribed all listed companies and their subsidiaries; or companies having paid up capital of Rs. 5 crore or higher; or companies having turnover of more than Rs. 100 crore to file their financial statements using eXtensible Business Reporting Language (XBRL). About 39000 companies are covered under this criteria of which around 33000 companies have filed their financial statements in XBRL format for the financial year 2012-13.
